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17.	S.D. Mishra, Director (Eng.) Directorate General, Doordharshan, Ministry of Information and Broadcasting.	1.8.1996 to 31.1.1997
18.	R.S. Rawat Dy. Dir. General, Doordarshan, Ministry of Information and Broadcasting.	1.3.1996 to 28.2.1997
19.	Dr. J.L. Srivastava, Medical Supdt. Safdarjung Hospital, Ministry of Health.	1.7.1996 to 30.6.1997
20.	A.K. Chowdhury, Jt. Textile Commr. (Eco.) Ministry of Textiles.	1.5.1996 to 28.6.1996
21.	N. Sen Ray, Director General (Met.) Deptt. of Sc. and Technology.	1.1.1997 to 31.12.1997
22.	S.C. Rastogi Chairman, C.B.E.C.	1.1.1997 to 28.2.1997

Deep Sea Fishing

3953. SHRI NAWAL KISHORE RAI :
PROF. PREM SINGH CHANDUMAJRA :
SHRI MOHAN RAWALE :

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state :

(a) whether the recommendation has been made to cancel the licences issued to big multi-national companies and joint ventures for deep-sea fishing;

(b) if so, whether the Government have decided to announce its new sea policy in December 1996; and

(c) if so, the reasons for such delay after getting the report of the committee?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI DILIP KUMAR RAY) : (a) The Review Committee on deep sea fishing policy recommended, among other things, that all licences/permits issued for operation of deep sea fishing vessels under joint venture as well as leasing and charter may be cancelled subject to due legal processes as may be required. In respect of this recommendation, the Government has decided that action for cancellation

of valid licences/permits may be taken in individual cases only for violations of the provision of MZI Act or rules framed thereunder and/or terms and conditions of such approvals. Government has also decided to rescind the New Deep Sea Fishing Policy of 1991.

(b) and (c). Action has already been initiated for formulating a new deep sea fishing policy.

ONGC

3954. SHRI SUSHIL CHANDRA : Will the PRIME MINISTER be pleased to state :

(a) the contribution of ONGC in oil reserve survey and the total reserves out of these proposed to be given to foreign companies; and

(b) the total number of oil wells, their location and the probability of petroleum likely to be found in the oil wells and the details of the reserves intend to be allotted to private foreign companies?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) The total inplace oil and gas reserve as on 1.4.96 is 5615.65 MMt (O+OEG). The reserves of oil and gas under the operations of Joint ventures/private companies (including foreign companies) is 154.86 MMt (O+OEG) as per the awards made in 1993 and 1994. Further Government has awarded 11 small sized fields and 1 medium sized field, for which contracts are yet to be signed.

(b) Total number of oil wells drilled by ONGC are 3652 (excluding expendable wells) as on 1.10.96 both in obshore and offshore. Region-wise/Basin-wise details are given in the Statement attached.

OIL has drilled about 614 oil wells in Assam and Arunachal Pradesh and 5 oil wells in one structure in Rajasthan as on 1.4.96.

The total oil inplace reserves established by OIL are 575.81 MMt.

Govt. of India has signed contracts for private participation in development of 4 medium sized and 13 small sized oil/gas fields discovered by ONGC.

Further, Govt. has awarded contracts for 11 small sized fields, 1 medium sized field for which contracts are yet to be signed. The estimated inplace/reserves in these fields are 71.11 MMt and 14.61 MMt (O+OEG) respectively.

OIL has also signed one production sharing contract for its Kharsang oil field in Arunachal Pradesh having balance recoverable position of 2.48 MMt as on 1.4.95

STATEMENT

ONGC Region wise/Basinwise - Oil wells
(As on 1.10.96)

Onland Region	Basin	No. of Oil wells
CRBC	Assam-Arakan Fold Belt	-
ERBC	Assam-Arakan Fold Belt	26
	Upper Assam	601
SRBC	Cauvery	65
	Krishna-Godavari	13
WRBC	Cambay	2327
	Jaisalmer	-
	Total Onland	3032
Offshore :		
BRBC	Bombay Offshore	615
SRBC	Krishna-Godavari	5
	Total Offshore	620
	Total ONGC	3652

Note :

- In addition to above there are 196 expendable oil/gas wells in West and East Coast offshore.
- Total no. of wells drilled by ONGC is 7498 out of which 265 wells fall within the small/medium sized fields handover to JV/PSC.

Discretionary Quota

3955. SHRI BALAI CHANDRA RAY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether, in view of Supreme Court verdict on former Petroleum Minister's case, the Government propose do away with all types of discretionary allotments by Ministers with immediate effect; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) and (b). Government have decided to abolish all discretionary quotas hitherto enjoyed by the Ministers in all the Ministries/Departments. It has also been decided that in areas where it is considered necessary

to make a small number of out of turn allotments, Ministry/Department should formulate clear rules and guidelines and make arrangements for making out of turn allotments by a Committee especially set up for this purpose.

Posting of IAS Officers

3956. SHRI JAI PRAKASH (Hardoi) : Will the PRIME MINISTER be pleased to state :

(a) whether attention of the Government has been drawn to the news-item captioned "57 p.c. of IAS officers not posted at Centre" appearing in the 'Hindu' dated September 4, 1996;

(b) if so, the yardstick applied for the posting of IAS officers at the Centre; and the reasons for all the not given postings to them at the Centre;

(c) whether there is any proposal to make it necessary for all IAS officers to serve at least one stint at the Centre; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) The posting of IAS officers at the Centre is made keeping in view the requirements of the job and the merit, competence, qualification and experience possessed by the officers. Due consideration is also given to the Central Deputation Reserve of the various States, and also the Centre's need for fresh inputs at senior levels in policy planning, formulation of policy and implementation of programmes from diverse sources. The cadre structure envisaged for the IAS under the rules only requires that a reasonable proportion of the cadre strength be interchanged between postings in the Centre and the States.

(c) and (d). No Sir.

Accumulation of Wealth

3957. SHRI K.P. NAIDU : Will the PRIME MINISTER be pleased to state :

(a) the number of complaints received in the office of Central Bureau of Investigation during the last six months regarding accumulation of wealth and immoveable properties by the Government servants;

(b) the number of cases registered and the cases on which enquiry has been completed so far; and